

**DEVAN RAMACHANDRAN, J.**

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W.P.(C) No.23730 of 2021

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Dated this the 10<sup>th</sup> day of January, 2022

**ORDER**

Read orders dated 29.11.2021 and 14.12.2021.

2. The learned Senior Government Pleader, Sri.K.V.Manoj Kumar, submitted that a proposal for acquisition of land for the purpose of maintaining the width of the road as 12 metres will be submitted by the PWD before 31.01.2022.

3. This Court has been repeatedly reminding that the development of roads will have to be done keeping in mind the future and not the present requirements alone. The existing width of 8 metres certainly is woefully insufficient, even going by the contemporaneous traffic situation and this appears to be now virtually conceded by the respondents, when they say that fresh acquisition proposal will be submitted before 31.01.2022.

4. I, therefore, adjourn this matter to be called on 10.02.2022, for report of further progress in this matter.

Needless to say, the work of the road need not be held up for want of acquisition and it can be completed on whatever land is available; however, making it clear that this

will not absolve the responsibility of the competent Authorities to widen it to 12 metres, which will be decided by this Court eventually in this writ petition.

H/o.

**Sd/- DEVAN RAMACHANDRAN,  
JUDGE**

stu